

drawn the attention of the Ministry of Human Resource Development to the fact that the prescribed time limit of one month is quite insufficient and impractical in view of the large number of inspections required to be carried out by the State Government.

(b) As per information given by AICTE, the nominee of the State Government is invited to be a part of the Expert Committee. Moreover, keeping in view the difficulties being faced by the State Governments regarding issuance of Letter of Approval throughout the year the Council has modified its procedure to make the schedule for issuance of Letters of Approval by 30th June every year for becoming eligible for admission of students for the current year.

Deemed universities as universities

1904. SHRI R.C. SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has recently issued an executive order allowing deemed universities to call themselves as 'universities';

(b) if so, the details of the order; and

(c) the reasons behind passing of such an executive order inspite of the fact that there is a vast difference between a 'university' and 'deemed university'?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Based on the recommendation of a Committee consisting of Chairman, University Grants Commission (UGC), Chairman, All India Council for Technical Education (AICTE) and then Secretary Higher Education, the UGC conveyed its approval to the use of the word 'University' by institutions 'deemed-to-be-universities' with a condition that such institutions were required to state the notification number of the Government of India and that they were declared under Section 3 of the University Grants Commission Act, 1956.

Reservation in faculty in Centres of Excellence

1905. SHRI S.S. AHLUWALIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has decided to implement quota for SCs/STs and OBCs in recruitment of faculties in Centres of Excellence, namely, IITs, IIMs, besides research institutes of strategic importance like ISRO etc.;

(b) if so, the details thereof;

(c) if not, the reasons therefor indicating whether Government is contemplating to implement the reservation in faculty; and

(d) if so, the road-map thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Government *vide* its letter dated 9th June, 2008 have asked the India Institutes of Technology (IITs) to implement 15%, 7½% and 27%

reservation for Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Castes (OBCs) respectively for recruitment to the posts of Assistant Professors and Lecturers in Science and Technology subjects and in all faculty posts for subjects other than Science and Technology. In the Indian Institutes of Management (IIMs), reservation for SCs/STs/OBSs is provided for recruitment to the posts of Lecturers. Recruitment of Scientists/Engineers in Indian Space Research Organization (ISRO), for carrying out research in advanced technology, is exempted from the provision of reservation and is purely based on merit.

Deemed Universities in Madhya Pradesh

†1906. MISS ANUSUIYA UIKEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of deemed universities in the country; State-wise;
- (b) the criteria to grant the status of deemed university and its benefits to students;
- (c) whether any proposal has been received from the universities of Madhya Pradesh to obtain the status of deemed universities;
- (d) if so, the present status thereof; and
- (e) whether Government would consider to relax the rules to grant the status of deemed universities to the universities of a tribal State like Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As on 16th July, 2009, One hundred twenty-nine institutions have been declared by the Central Government, under Section 3 of the University Grants Commission (UGC) Act, 1956, as Institutions 'Deemed-to-be-Universities'. The State-wise details are given below:

Sr. No.	Name of the State/ Union Territory	Number of institutions declared as 'Deemed to be Universities' under Section 3 of the UGC Act, 1956
1	2	3
(1)	Andhra Pradesh	07
(2)	Arunachal Pradesh	01
(3)	Bihar	02
(4)	Gujarat	02
(5)	Haryana	05
(6)	Jharkhand	02
(7)	Karnataka	15

†Original notice of the question was received in Hindi.